

was 10,981 tonnes valued at Rs. 95.04 crores. The export figures for January '87 are under comilation,

(c) The quantity exported between October 1, 1985 and January 31, 1986 was 16,270 tonnes valued at Rs. 111.23 crores.

(d) No, Sir.

Exports of shrimps during the first nine months of 1986-87 (April-December), were 36361 tonnes valued at Rs. 279.45 crores, as compared to the exports of 34567 tonnes valued at Rs. 229.57 crores during the corresponding period of last year.

(Source : Marine Products Export Development Authority.

Promotion of Coffee in Non-Traditional States

*159. SHRIMATI JAYANTI PATNAIK : Will the Minister of COMMERCE be pleased to state :

(a) the outlay proposed for Coffee Board in Seventh Plan ;

(b) whether the Coffee Board has any proposal for promotion of coffee in non-traditional states ;

(c) if so, the programme drawn up by the Coffee Board in this regard ; and

(d) the steps taken by Government to promote coffee in non-traditional States ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) The approved VII Plan outlay for the Coffee Board is Rs. 36.17 crores.

(b) to (d). The Coffee Board is running a chain of coffee depots and Coffee Houses/Vans in various cities in the non-traditional areas to promote coffee consumption. Besides this, Coffee Board also releases advertisements in leading magazines in various languages apart from participating in the Fairs/Exhibitions in non-traditional areas to promote coffee consumption.

Coffee Board also grants agencies for sale of coffee seeds and powder at subsidised rates to consumer in non-traditional areas.

Violation of Imports and Exports (Control) Act

*160. Will the Minister of COMMERCE be pleased to state :

(a) whether recently a penalty of Rs. 12 crores has been imposed on various firms by the Controller of Imports and Exports for violating the provisions of the Imports and Exports (Control) Act, 1987 ;

(b) if so, the names of such companies/firms on whom penalty has been imposed ;

(c) whether Government have also fined some other big firm for violating the provisions of Imports and Exports (Control) Act ; and

(d) if so, the details thereof ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) Yes, Sir. Penalty of Rs. 11,90,41,988/- has been imposed by the Headquarters Office of CCI & E upto June, 1986.

(b) A list indicating the names of such companies/firms is laid on the Table of the House. [Placed in Library. See No. LT 3909/87].

(c) A number of firms, big and small, have also been find after June, 1986.

(d) A list indicating names of such firms is laid on the Table of the House.

Demand for Statehood to Kolhan in Bihar

*161. SHRI RAM SWAROOP RAM :
DR. C.P. THAKUR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether demands are being made by different sections of society in Bihar to grant statehood to Kolhan ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) No demand has been received for grant of Statehood to Kolhan. However, a representation has been received in December, 1986 from one "Kolhan Co-ordination Committee", for grant of Union territory status to it.

(b) No such proposal is under consideration of the Government of India.

Import of Arms and Ammunition from Singapore

*162. **SHRI V. S. KRISHNA IYER :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have put a ban on import of arms and ammunition from Singapore by Indians as a part of baggage ;

(b) if so, when the ban was imposed ; and

(c) the reasons for imposing the ban ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) to (c). On receipts of reports from some Indian Missions abroad about an unprecedented spurt in the import of firearms as part of baggage by Indian tourists, which in the prevailing conditions was not considered desirable, a ban on such imports was imposed with effect from 13.11.86.

Export Levy on Poultry Products

1556. **SHRI H.B. PATIL :** Will the Minister of COMMERCE be pleased to state :

(a) whether Government have imposed export levy on poultry products ;

(b) if so, to what extent and the reasons thereof ;

(c) whether a committee was appointed in March, 1984 to study the export potential of the industry ;

(d) if so, whether Government have received the report ; and

(e) the details of major recommendations made and those accepted by Government ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) and (b) With effect from 15th December, 1986, a levy of 0.5% *ad valorem* has been imposed on export of products appearing in the Schedule to the Agricultural and Processed Foods Products Export Development Authority Act, 1985. Poultry and Poultry products are included in the Schedule. The levy has been imposed in terms of the Agricultural Processed Food Products Export Cess Act, 1985 to fund activities of the Agricultural Processed Food Products Export Development Authority.

(c) No such Committee has been appointed.

(d) and (e). Do not arise.

Financial Assistance to Revive Sick Jute Industry

1557. **SHRI VIJAY N. PATIL :** Will the Minister of TEXTILES be pleased to state :

(a) whether any financial assistance has been given to West Bengal Government to revive sick jute industry units ;

(b) if so, the number of such sick mills ;

(c) number of jute mills looked after by Union Government at present ; and

(d) the steps taken by Government to solve the problems of jute industry in the State ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) Does not arise.

(c) Six jute mills have been nationalised by the Central Government and are